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Title: Papers laid on the Table of the House by members/Ministers.

THE MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T.R. BAALU): I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Ennore Port Limited, Chennai, for the year 2006-2007.

(ii) Annual Report of the Ennore Port Limited, Chennai, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 7215/07)

(b) (i) Review by the Government of the working of the Dredging Corporation of India Limited, Visakhapatnam, for the year 2006-2007.

(ii) Annual Report of the Dredging Corporation of India Limited, Visakhapatnam, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 7216/07)

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SURESH PACHOURI): (1) A copy of the Notification No. S.O.1538(E) (Hindi and English versions) published in Gazette of India dated the 13th September, 2007, specifying the level of officers for the Corporations mentioned therein, established by or under any Central Act, the Government companies, societies and other local authorities owned or controlled by the Central Government for the purpose of clause (d) of sub-section (1) of section 8 of the Central Vigilance Commission Act, 2003, issued under sub-section (2) of section 8 of the said Act.

(Placed in Library, See No. LT 7217/07)

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 37 of the Administrative Tribunal Act, 1985:-

(i) The Maharashtra Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairmen and Members) Amendment Rules, 2007, published in Notification No. G.S.R.669(E) in Gazette of India dated the 18th October, 2007.

(ii) The Orissa Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairmen and Members) Amendment Rules, 2007, published in Notification No. G.S.R.670(E) in Gazette of India dated the 18th October, 2007.

(iii) The Karnataka Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairmen and Members) Amendment Rules, 2007, published in Notification No. G.S.R.671(E) in Gazette of India dated the 18th October, 2007.

(iv) The Andhra Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairmen and Members) Amendment Rules, 2007, published in Notification No. G.S.R.672(E) in Gazette of India dated the 18th October, 2007.

(v) The West Bengal Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairmen and Members) Amendment Rules, 2007, published in Notification No. G.S.R.673(E) in Gazette of India dated the 18th October, 2007.

(vi) The Himachal Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairmen and Members) Amendment Rules, 2007, published in Notification No. G.S.R.674(E) in Gazette of India dated the 18th October, 2007.

(Placed in Library, See No. LT 7218/07)

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. ANBUMANI RAMADOSS): On behalf of Shrimati Panabaka

Lakshmi, I beg to lay on the Table –

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954:-

(i) The Prevention of Food Adulteration (1st Amendment) Rules, 2007 published in Notification No. G.S.R.367(E) in Gazette of India dated the 22nd May, 2007, together with a corrigendum (Hindi version only) thereto published in Notification No. G.S.R.513(E) dated the 27th July, 2007.

(ii) The Prevention of Food Adulteration (Second Amendment) Rules, 2007 published in Notification No. G.S.R.458(E) in Gazette of India dated the 2nd July, 2007.

(Placed in Library, See No. LT 7219/07)

(2) A copy of the Notification No. G.S.R.518(E) (Hindi and English versions) published in Gazette of India dated the 31st July 2007 containing corrigendum to the Notification No. G.S.R.491(E) dated the 21st August, 2007, issued under the Prevention of Food Adulteration Act, 1954.

(Placed in Library, See No. LT 7220/07)

THE MINISTER OF STATE IN THE MINISTRY OF COAL (DR. DASARI NARAYAN RAO): I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Neyveli Lignite Corporation Limited and the Ministry of Coal, for the year 2007-2008.

(Placed in Library, See No. LT 7221/07)

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA): I beg to lay on the Table -

(1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

(i) S.O.644(E) published in Gazette of India dated the 25th April, 2007, regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No.14 in the state of Gujarat.

(ii) S.O.97(E) published in Gazette of India dated the 1st February, 2007, authorizing the Officers mentioned therein as the competent authority to acquire land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No.37 in the state of Assam.

(iii) S.O.1451(E) published in Gazette of India dated the 23rd August, 2007, regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 2 (Kanpur– Varanasi section) in the state of Uttar Pradesh.

(iv) S.O.526(E) published in Gazette of India dated the 9th April, 2007, authorizing Additional Collector-I, Jaipur, as the competent authority to acquire land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No.11 in the State of Rajasthan.

(v) S.O.527(E) published in Gazette of India dated the 9th April, 2007, authorizing Sub-Divisional Officers, Shri Madhopur, as the competent authority to acquire land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No.11 in the State of Rajasthan.

(vi) S.O.528(E) published in Gazette of India dated the 9th April, 2007, authorizing Additional Collector-I, Jaipur, as the competent authority to acquire land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No.11 in the State of Rajasthan.

(vii) S.O.1425(E) published in Gazette of India dated the 17th August, 2007, regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 26 (Jhansi – Lakhanadon section) in the state of Madhya Pradesh.

(viii) S.O.1314(E) published in Gazette of India dated the 1st August, 2007, authorizing officers mentioned therein as the competent authority to acquire of land for building (widening/four-laning etc.), maintenance, management and

operation of National Highway Nos. 19 and 85 (Chapra – Hajipur and Chapra –Siwan-Gopalganj sections) in the state of Bihar.

- (ix) S.O.732(E) published in Gazette of India dated the 10th May, 2007, making certain amendments in the Notification No. S.O.142(E) dated the 7th February, 2007.
- (x) S.O.733(E) published in Gazette of India dated the 10th May, 2007, making certain amendments in the Notification No. S.O.143(E) dated the 7th February, 2007.
- (xi) S.O.1362(E) and S.O.1363(E) published in Gazette of India dated the 6th August, 2007, regarding acquisition of land for building (six-laning), maintenance, management and operation of different stretches of National Highway No.8 (Vadodara – Surat section) in the state of Gujarat.
- (xii) S.O.632(E) published in Gazette of India dated the 23rd April, 2007, regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of different stretches of National Highway No.11 (Bharatpur-Mahwa section) in the state of Rajasthan.
- (xiii) S.O.1225(E) published in Gazette of India dated the 26th July, 2007, making certain amendments in the Notification No. S.O.47(E) dated the 17th January, 2007.
- (xiv) S.O.1378(E) published in Gazette of India dated the 8th August, 2007, making certain amendments in the Notification No. S.O.534(E) dated the 10th April, 2007.
- (xv) S.O.1220(E) published in Gazette of India dated the 26th July, 2007, regarding acquisition of land for building (widening/six-laning etc.) of National Highway No. 4 (Bangalore – Nelamangala section) in the state of Karnataka.
- (xvi) S.O.1412(E) published in Gazette of India dated the 16th August, 2007, regarding rates of base fees to be recovered from the users of section mentioned therein of National Highway No. 8 in the state of Gujarat.
- (xvii) S.O.1041(E) published in Gazette of India dated the 27th June, 2007, authorizing the District Revenue Officer, Faridabad, to acquire land for building (widening), maintenance, management and operation of the National Highway No. 2 including construction of bypass in the state of Haryana.
- (xviii) S.O.1312(E) published in Gazette of India dated the 1st August, 2007, making certain amendments in the Notification No. S.O.1289(E) dated the 11th August, 2006.
- (xix) S.O.1313(E) published in Gazette of India dated the 1st August, 2007, making certain amendments in the Notification No. S.O.1290(E) dated the 11th August, 2006.
- (xx) S.O.1415(E) published in Gazette of India dated the 16th August, 2007, making certain amendments in the Notification No. S.O.1741(E) dated the 10th October, 2006.
- (xxi) S.O.1416(E) to S.O.1420(E) published in Gazette of India dated the 16th August, 2007, regarding acquisition of land for public purpose of building widening (four laning etc.), maintenance, management and operation of different stretches of National Highway No. 21 (Kurali-Kiratpur section) in the state of Punjab.
- (xxii) S.O.1421(E) and S.O.1422(E) published in Gazette of India dated the 16th August, 2007, regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of different stretches of National Highway No. 22 (Zirakpur-Parwanoo section, including Pinjore-Kalka-Paranoo bypass) in the state of Haryana.
- (xxiii) S.O.1423(E) published in Gazette of India dated the 16th August, 2007, making certain amendments in the Notification No. S.O.85(E) dated the 25th January, 2007.
- (xxiv) S.O.1445(E) published in Gazette of India dated the 22nd August, 2007, regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of National Highway No. 25 (Orai-Bhognipur section) and National Highway No. 2 (Bhognipur-Bara section) in the state of Uttar Pradesh.

- (xxv) S.O.1566(E) published in Gazette of India dated the 18th September, 2007, making certain amendments in the Notification No. S.O.1675(E) dated the 28th November, 2005.
- (xxvi) S.O.1466(E) published in Gazette of India dated the 29th August, 2007, authorizing the Additional District Magistrate (Finance and Revenue), Muzaffarnagar, as the competent authority to acquire land for building (widening/four laning etc.), maintenance, management and operation of National Highway No. 58 in the state of Uttar Pradesh.
- (xxvii) S.O.1540(E) published in Gazette of India dated the 13th September, 2007, authorizing the Additional District Magistrate, Fatehpur, as the competent authority to acquire land for building, maintenance, management and operation of Toll Plaza on National Highway No. 2 in the state of Uttar Pradesh.
- (xxviii) S.O.1726(E) published in Gazette of India dated the 10th October, 2007, regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 6 (Nagpur-Dhule section) in the state of Maharashtra.
- (xxix) S.O.1529(E) published in Gazette of India dated the 13th September, 2007, regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 6 (Nagpur-Dhule section) in the state of Maharashtra.
- (xxx) S.O.1756(E) published in Gazette of India dated the 15th September, 2007, regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 7 (Nagpur- Hyderabad section) in the state of Maharashtra.
- (xxxi) S.O.1727(E) and 1728(E) published in Gazette of India dated the 10th October, 2007, regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of different stretches of National Highway No. 215 (Panikoili-Rimuli section) in the state of Orissa.
- (xxxii) S.O.1554(E) published in Gazette of India dated the 17th September, 2007, regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 7 (Nagpur-Hyderabad section) in the state of Maharashtra.
- (2) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i to vi) of (1) above.

(Placed in Library, See No. LT 7222/07)

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI S. REGUPATHY): I beg to lay on the Table –

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Zoo Authority, New Delhi, for the year 2005-2006, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Zoo Authority, New Delhi, for the year 2005-2006.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 7223/07)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Wildlife Institute of India, Dehradun, for the year 2005-2006, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wildlife Institute of India, Dehradun, for the year 2005-2006.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 7224/07)

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): I beg to

lay on the Table –

(1) A copy each of the following Notifications (Hindi and English versions) issued under sections 12 and 13 of the Environment (Protection) Act, 1986:-

- (i) S.O.1539(E) published in Gazette of India dated the 13th September, 2007, making certain amendment in the Notification No. S.O.1174(E) dated the 18th July, 2007.
- (ii) S.O.1811(E) published in Gazette of India dated the 24th October, 2007, making certain amendment in the Notification No. S.O.1174(E) dated the 18th July, 2007.

(Placed in Library, See No. LT 7225/07)

12.02 hrs.